

(2019) 09 MP CK 0097

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 39613 Of 2019

Golu Bhadoriya

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 26-09-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 294, 307, 323, 506
Code Of Criminal Procedure, 1973 — Section 439
Arms Act, 1959 — Section 25, 27

Citation : (2019) 09 MP CK 0097

Hon'ble Judges : Sheel Nagu, J

Bench : Single Bench

Advocate : Uma Kushwah, Anup Nigam

Final Decision : Disposed Of

Judgement

This is first bail application u/S. 439 Cr.P.C. filed by the applicant for grant of bail.

Applicant has been arrested on 07/08/2019 by Police Station Chinor, District Gwlior (M.P.) in connection with Crime No.120/2019 registered in relation to the offences punishable u/Ss.307, 323, 294, 506, 34 of IPC and u/Ss.25/27 of Arms Act.

Learned Panel Lawyer for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

Applicant is in custody since 07/08/2019 where allegation of attempt to murder is alleged against the applicant and other co-accused. Specific allegation against the applicant is of presence and giving kick and fist blows. The firearm injury giving rise to Section 307 IPC is attributed to the co-accused Vishnu.

Investigation in the matter is though not over but looking to the fact that applicant who has no criminal antecedents is in custody since 07/08/2019, further custodial interrogation of the applicant is not necessary and therefore,

considering the fact that early conclusion of the trial is a bleak possibility and that prolonged pre-trial detention being an anathema to the concept of liberty and the material placed on record does not disclose possibility of applicant fleeing from justice, this Court is though inclined to extend the benefit of bail to the applicant but with certain stringent conditions in view of pending investigation.

Accordingly, without expressing any opinion on merits of the case, this application is allowed and it is directed that the applicant be released on bail on furnishing a personal bond in the sum of Rs.50,000/- (Rs. Fifty Thousand Only) with two solvent sureties each of Rs.25,000/- to the satisfaction of the concerned Trial Court.

This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial; and
6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.
7. The applicant shall mark his appearance before the concerned Police Station once in a week till conclusion of investigation.
8. The applicant shall plant 25 saplings of indigenous fruit bearing or shady trees on the side of the road/street of the place of residence of applicant or at any other place in the district which is earmarked by the Collector/Revenue Authority for planting trees and shall take care of the trees for the next one year by watering the plants and by installing tree guards at his own expenses. In case the applicant is unable to afford incurring of such expenses, then he would obtain saplings/tree guard from the forest authorities (the concerned Forest Range Officer of the area) free of cost or at concessional/nominal rates available under any beneficial scheme of the Government. The applicant shall file an affidavit disclosing compliance of this condition within 30 days in the Registry, failing which this court may consider cancellation of bail.
9. On complying with condition No.8 aforesaid, the applicant is directed to inform

the location of plantation made to the Forest Range Officer of the area concerned who will pass on this information to the DFO concerned.

For effective implementation of this order in the interest of betterment of ecology of the area concerned, the District Magistrate of district within which the applicant resides is directed to assist the applicant/accused to comply with condition No.8 by extending all possible financial and material assistance to the applicant admissible under any of the beneficial scheme for afforestation of the State.

The DFO of the concerned District is directed to file verification report before the trial court concerned after carrying out inspection personally or through any other officer of the Forest Department duly authorized in that behalf, disclosing as to whether applicant has complied with condition No.8 or not, and if yes to what extent?

The learned trial Judge on receiving report of non compliance of condition No.8 shall forthwith communicate the same to Registry of this Court.

The Registry on receiving any such report from the trial Court disclosing default shall put up the matter before appropriate bench in shape of PUD.

A copy of this order be sent to the Court concerned for compliance.

Let a typed copy of this order be also supplied to the counsel for the State for compliance of the aforesaid directives.

A copy of this order be furnished by the Registry of this court to the concerned District Magistrate and the DFO having territorial jurisdiction over the place of residence of the applicant for execution of the order in the interest of the ecology.

For the time being this case stands disposed of.

C.c. as per rules.